F.No.Stds/F&VP/Notification (01)/FSSAI-2017
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated: 5th June, 2017

Subject: Direction for operationalization of standards of coumarin content in cinnamon.

The draft standards for cinnamon were notified in the Gazette on 15.11.2016 vide F.No. Stds/F&VP/Notification (01)/FSSAI-2016 and uploaded on the FSSAI website on 21.11.2016 inviting comments and suggestions from stakeholders.

2. Various comments and suggestions received from stakeholders have been reviewed and the same standards for coumarin content in cinnamon are under process of final notification. These finalized standards as enclosed herewith have been made operational from 25.05.2017.

3. This issues with the approval of the Competent Authority in exercise of the power vested under Sections 18(2) (d) read with 16(5) of Food Safety and Standards Act, 2006.

(Sunil Bakshi)
Advisor (Regulations/Codex)

To

1. All Food Safety Commissioners,
2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI
Notice of operationalization of Standards of cinnamon

F.No. Stds/F&VP/Notification (01)/FSSAI-2016.- In exercise of the power conferred by clause (d) of sub-section (2) of Section 18 of the Food Safety and Standards Act, 2006 (34 of 2006), the Food Safety and Standards Authority of India, hereby makes the following standards. These standards shall come into operational from 25th May, 2017.

The regulation w.r.t standards relating to Coumarin content in cinnamon shall come into force with immediate effect from the date of operationalization.

In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 2.9, in sub-regulation 2.9.4,

(I) clause 1 relating to “Cinnamon (Dalchini) whole”, after item “(vi) and the entries relating thereto, the following shall be inserted, namely:-

“(vii) Coumarin Content (on dry basis) Not more than 0.3 per cent. by weight”;

(II) clause 2 relating to “Cinnamon (Dalchini) powder”, after item (iv) and the entries relating thereto, the following shall be inserted, namely:-

“(v) Coumarin Content (on dry basis) Not more than 0.3 per cent. by weight.”.